

(b) the sums spent under each head; and

(c) what sums have been sanctioned from the fund and for what schemes for the year 1954-55?

The Deputy Minister of Defence (Sardar Majithia): (a) Rs. 67,303/11/3.

(b) The following expenditure was incurred under different heads during 1953-54:

	Rs.	As.	P.
Grants & Loans to 359 Individual <i>ex</i> -servicemen and their dependents for resettlement and educational purposes	56843	4	3
Grant towards the expenses of the trainees at the Queen Mary's Technical School, Kirkee	2387	12	0
Grants to <i>ex</i> -servicemen's Club at Amravati, Yeotmal and Pachmarhi for maintenance	3193	7	0
Miscellaneous	993	4	0
Travelling allowance to Assistant Secretary	1046	0	0
Allowance to Assistant Secretary	2600	0	0
Allowance to clerk	240	0	0
Total	67303	11	3

(c) Total sum of Rs. 95,810/7/- has been sanctioned from this Fund from the 1st April, 1954, to the 31st October 1954, for the purposes mentioned in reply to part (b) above. This also includes Rs. 35,000 advanced to the P.W.D. for the construction of an *ex*-servicemen's Club-cum-office of the District Soldiers', Sailors' and Air-men's Board building at Bilaspur.

CURRENCY

*719. **Sardar Iqbal Singh:** Will the Minister of Finance be pleased to state:

(a) the number of States where currencies of *ex*-princely Indian States is still in circulation;

(b) whether any loss has been incurred as a result of replacing the princely currencies; and

(c) whether Government will lay on the Table of the House a statement giving details of the princely coins with their denominations which have already been withdrawn from circulation?

The Deputy Minister of Finance (Shri A. C. Guha): (a) Hyderabad is at present the only State where the old local currency is still in circulation as legal tender within the State.

(b) Some accounting loss represented by the difference between the face value and metal value of coins withdrawn was incurred by the Central Government. But this loss was counter-balanced by the profit arising out of the difference between face value and metal value of the Indian coins that replaced the withdrawn coins. Such accounting loss and profit is provided for even in the normal issues and withdrawals of current coins.

(c) A statement showing the particulars of *ex*-princely States coins with their denominations under process of withdrawal from circulation is laid on the Table of the Sabha. [See Appendix III, annexure No. 67.]

BANKS BRANCHES ABROAD

*720. **Shri G. L. Chaudhary:** Will the Minister of Finance be pleased to refer to the reply to starred question No. 1619 asked on the 6th April, 1954 and state:

(a) the latest position of the number of applications received from Banks under the Banking Companies Amendment Act, 1950 for opening branches outside India; and

(b) the number of cases where permission was given?

The Deputy Minister of Finance (Shri A. C. Guha): (a) From 18th March, 1950 to 31st October, 1954, the Reserve Bank of India received applications from Indian banks for permission to open 35 branches outside India.

(b) Permission was given for opening 29 branches in 12 foreign countries.